

21.06.2021

Present: Ld. APP for the state.

Accused Jatin @ Sanam S/o Ashok Sachdeva from JC through VC along with IO HC Vinod Pandey alongwith SI Dinesh.

Ms. Tanuja Sharma, Ld. LAC.

An application seeking 3 day(s) PC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Perusal of the record shows that PC of 1 day was granted on 19.06.2021 by the concerned court. Thereafter JC was granted for 1 day by the Duty Magistrate on 20.06.2021.

The IO submits that the no case property could be effected at the instance of the accused. IO further submits that address of the co-accused has been traced.

Heard. Record perused.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that accused be granted JC for 14 days.

Accused is remanded to JC for 14 days. He be produced on 04.07.2021 before court concerned/Duty MM.

Accordingly, application for PC is disposed of.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)
Duty MM/WEST/DELHI
21.06.2021

21.06.2021

FIR No: 465/21
U/S: 356/379/411/34 IPC
PS: Paschim Vihar West

Present: Ld. APP for the state.

Accused Shivam S/o Late Dharamvir Singh after fresh arrest along with
IO SI Mahender Prakash.
Sh. Puran Kumar, Ld. Counsel for accused.

Ms. Tanuja Sharma, Ld. LAC.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the
brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused.

Bala (mother) of the accused has been informed about the arrest.

At this stage, bail application has been filed on behalf of accused. The counsel for
accused submits that the accused is a neuro patients and suffers from regular fits that the accused
has no previous involvement. The only case in which he was involved, he was discharged. He is no
longer required for investigation.

Considering the fact and circumstances of the case the accused person is admitted to
bail subject to furnishing personal bonds and surety bonds in the sum of Rs. 20,000/- each.

1. That the accused shall attend court in accordance with the conditions of the bond
executed.
2. That the accused shall not commit any offence similar to the offence of which they are
accused.
3. That the accused shall not directly or indirectly make any inducement, threat or promise to any
person acquainted with the facts of the case so as to dissuade him from disclosing such facts
to the court or to any police officer or tamper with the evidence.
4. That the accused shall join further investigation, if, as and when required by the IO.

Bail bonds produced. Surety accepted.

Application for JC moved by the IO is dismissed.

Copy of the order be given dasti to the IO and counsel for accused, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
21.06.2021

FIR No: 464/21
U/S: 186/353/332 & Sec.25/54/59 Arms Act
PS: Paschim Vihar West

21.06.2021

Present: Ld. APP for the state.

Accused Om Prakash @ Omi S/o Late Gokul Singh after fresh arrest along with IO ASI Jagdish Prashad.

Ms. Tanuja Sharma, Ld. LAC.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused.

Kavita (wife) of the accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

The accused be given the assistance of an advocate by DLSA.

Accused is remanded to JC for 14 day(s). He will be produced on 04.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
21.06.2021

the court of Ld. Duty MM-I (West), THC

FIR No: M.V.002230/2021
State Vs. Shanker @ Rahul
U/S: 379/411 IPC
PS: Ranjeet Nagar

In the wake of Corona/Covid 19, the present matter is taken up through video conferencing/Cisco Webex.

Proceedings conducted U/R II R/W R-2 (viii) of the Delhi High Court VC Rules.

21.06.2021

Present: Sh. Nishant Kumar, Ld. APP for the state (through VC).

Accused Shanker @ Rahul S/o Hari Prasad produced through VC after formal arrest with IO ASI Balmiki Mishra.

Ms. Tanuja Sharma, Ld. LAC.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

Arrest memo and other documents perused. Grounds of arrest found justified.

Sanjay (relative) of the accused has been informed about the arrest.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on 04.07.2021 before concerned court/ Duty MM.

Copy of the order be given dasti to the IO, as prayed for.

Recorded copy
Ba
Asi Balmiki Mishra

(CHARAN SALWAN)

Duty MM-I/WEST/DELHI
21.06.2021

FIR No: 115/21
State Vs. Mobin @ Tunda
U/S: 302/34 IPC, 25 & 27 Arms Act
PS: Nangloi

21.06.2021

Present:

Sh. Nishant Kumar, Ld. APP for the state (through VC).

Accused Mobin @ Tunda S/o Sh. Saheed produced from PC with IO SI Sunil.

Ms. Tanuja Sharma, Ld. LAC.

An application seeking 14 day(s) JC of accused has been filed by the IO after 4 days PC.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on 04.07.2021 before concerned court/ Duty MM.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/DELHI
21.06.2021

received order copy
SI Sunil
21/06/21

FIR No: 217/21 Dated 11.04.2021
U/S: 392/397/411/34 IPC
PS: Nangloi

21.06.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
IO HC Pawan with case file.
Ms. Tanuja Sharma, Ld. LAC.

IO submits that the accused **Monu @ Chokdi S/o Baljeet** R/o Jhuggie No.T-17, JJ Colony Camp No.3, Nangloi Delhi be released from the case as the complainant has failed to recognise the accused in TIP proceedings.

Submissions heard. Record perused.

In view of the submissions made by the IO and grounds as stated in the application, application stands allowed.

Accused be released from the JC, if not required in any other case.

IO is at liberty to take appropriate steps in case any incriminating evidence is found against the accused.

Copy of this order be given dasti to the IO.

Copy of this order be sent to Jail Superintendent Tihar Jail.

Copy seen
He has seen the IO
PS Nangloi

(CHARAN SALWAN)
Duty MM/WEST/DELHI
21.06.2021

E-FIR No. 011986/21 Dated 02.05.2021

U/s 379/411 IPC

PS: Nangloi

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
IO HC Pawan with case file.
Ms. Tanuja Sharma, Ld. LAC for the accused.

Application has been moved seeking permission to interrogate accused **Hemant @ Bholu S/o Sh. Babu Lal** (currently lodged in Rohini Jail) in the present FIR in view of disclosure made regarding commission of offence, in some other matter.

Application is considered and allowed after perusal of record.

The accused is already lodged at **Rohini Jail**.

Supt. Rohini Jail is directed to allow the IO to interrogate the accused as per rules.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before court/Duty MM.

Copy of this order be given dasti to IO.

*Copy sent
to Pawan on 21.06.2021*

(CHARAN SALWAN)

Duty MM/WEST/DELHI
21.06.2021

E-FIR No. 012387/21 Dated 07.05.2021

U/s 379/411 IPC

PS: Nangloi

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
IO HC Mathura Ram with case file.
Ms. Tanuja Sharma, Ld. LAC for the accused.

Application has been moved seeking permission to interrogate accused **Gaurav S/o Sh. Mukesh** (currently lodged in Tihar Jail) in the present FIR in view of disclosure made regarding commission of offence, in some other matter.

Application is considered and allowed after perusal of record.

The accused is already lodged at **Tihar Jail**.

Supt. Tihar Jail is directed to allow the IO to interrogate the accused as per rules.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before court/Duty MM.

Copy of this order be given dasti to IO.

SD
[Handwritten signature]

(CHARAN SALWAN)

Duty MM/WEST/DELHI
21.06.2021

E-FIR No. 0244/21 Dated 28.03.2021
U/s 380 IPC

PS: Nihal Vihar

ent: IO HC Pawan with case file.
Ms. Tanuja Sharma, Ld. LAC for the accused.

Application has been moved seeking permission to interrogate accused **Sudesh @ Kaley S/o Sh. Azad Singh** (currently lodged in Tihar Jail) in the present FIR in view of disclosure made regarding commission of offence, in some other matter.

Application is considered and allowed after perusal of record.

The accused is already lodged at **Tihar Jail**.

Supt. Tihar Jail is directed to allow the IO to interrogate the accused as per rules.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before court/Duty MM.

Copy of this order be given dasti to IO.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
21.06.2021

Two copy forward
Hc Pawan Rasth
b.s Nihal vihar

E-FIR No. 0244/21 Dated 28.03.2021
U/s 380 IPC

PS: Nihal Vihar

Present: IO HC Pawan with case file.
Ms. Tanuja Sharma, Ld. LAC for the accused.

Application has been moved seeking permission to interrogate accused **Deepak @ Jaata S/o Sh. Bal Krishan** (currently lodged in Tihar Jail) in the present FIR in view of disclosure made regarding commission of offence, in some other matter.

Application is considered and allowed after perusal of record.

The accused is already lodged at **Tihar Jail**.

Supt. Tihar Jail is directed to allow the IO to interrogate the accused as per rules.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before court/Duty MM.

Copy of this order be given dasti to IO.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
21.06.2021

FIR No: 114/21 Dated 27.03.2021
U/S:395/397/34 IPC
PS: Paschim Vihar East

21.06.2021

Present: Ld. APP for the state.

Accused Chander Kumar @ Perfect S/o Late Sh. Arvind Kumar after fresh arrest and transit remand along with IO SI Pradeep.
Sh. S.S. Malik, Ld. Counsel for accused.

Ms. Tanuja Sharma, Ld. LAC.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest. Transit remand was granted on 19.06.2021 by the court of CJM Mujaffarpur Bihar.

Heard. Record perused.

MLC, arrest memo and other documents perused.

Resham Jha (wife) of the accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced on 04.07.2021.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)
Duty MM/WEST/DELHI
21.06.2021

order received
S. Pradeep
21/6/21

E-FIR No: 38/21
U/S: 379/411 IPC
PS: Punjabi Bagh

21.06.2021

Present: Ld. APP for the state.

Accused Sonu Kumar S/o Sunil Kumar after fresh arrest along with IO HC Pankaj.

Ms. Tanuja Sharma, Ld. LAC.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused.

Kajal (sister) of the accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced on 04.07.2021.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)
Duty MM/WEST/DELHI
21.06.2021

E-FIR No: 45/21
U/S: 411 IPC
PS: Punjabi Bagh

21.06.2021

Present: Ld. APP for the state.

Accused Sonu Kumar S/o Sunil Kumar after fresh arrest along with IO HC Pankaj.

Ms. Tanuja Sharma, Ld. LAC.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused.

Kajal (sister) of the accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced on 04.07.2021.
Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)
Duty MM/WEST/DELHI
21.06.2021

FIR No: 498/21 Dated 06.06.2021
U/S: 186/353/429/34 IPC alongwith 4,5,12
Delhi Agriculture Cattle Preservation Cattle Act
PS: Khyala

21.06.2021

Present: Ld. APP for the state.

Accused Tarif produced after 1 day PC along with IO SI Kuldeep Singh.

Sh. Ayub Ahmed Khureshi, Ld. Counsel for accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused.

At the stage, bail application has been moved on behalf of accused person.

The counsel submits that the IO be directed to file reply to the bail application by tomorrow 22.06.2021.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced on 04.07.2021.

IO is directed to file reply to the bail application filed by the counsel by tomorrow 22.06.2021 in the concerned court at 02.00 PM, (at request of counsel).

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)
Duty MM/WEST/DELHI
21.06.2021

E-FIR No: 626/21
U/S: 379/411 IPC
PS: Tilak Nagar

21.06.2021

Present: Ld. APP for the state.

Accused Jaswinder Singh @ Bittu S/o Ratan Singh after fresh arrest along with IO ASI Shambu Dayal.

Ms. Tanuja Sharma, Ld. LAC.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused.

Lucky (friend) of the accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced on 04.07.2021.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)
Duty MM/WEST/DELHI
21.06.2021